COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 08 OF 2019 &
IA NO. 1831 OF 2018 & IA NOS. 248 & 643 OF 2019

Dated: 22nd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Kulagoda Solar Power Project LL.P & Anr. ...Appellant(s)
Vs.
Gulbarga Electricity Supply Company Limited & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhuling Navadegi, Sr. Adv.
Mr. Ashish Yadav
Mr. S. Padmi

Counsel for the Respondent(s) : Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-1

O R D E R

IA NO. 643 OF 2019
(Appl. for condonation of delay)

For the reasons set out in the application, delay of 25 days in filing the appeal is condoned. Application is disposed of.

APPEAL NO. 08 OF 2019

Appellant is permitted to file written submissions on or before 07.08.2019 after duly serving copy on the other side since similar matters are heard and reserved for orders. Written arguments of respondents, if any, shall be filed by next date of hearing i.e. by 19.08.2019 after duly serving copy on the other side.

List the matter for hearing on ***19.08.2019.***

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/mkj